

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MADESH HUMAN RESOURCES PRIVATE LIMITED OPERATING IN MANPOWER SUPPLY INDUSTRY AT CHENNAI, TAMIL NADU ((Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016))	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN LLP	MADESH HUMAN RESOURCES PRIVATE LIMITED (CIN: U74999TN2012PTC087585) (PAN: AAICM3218M)
2. Address of the Registered Office	Flat no. 12, 3rd Street, Hudco Nagar, Kattupakkam, Chennai, Tamil Nadu, India, 600056.
3. URL of website	N.A.
4. Details of place where majority of fixed assets are located	No Tangible assets as confirmed by the Suspended Board of Directors
5. Installed capacity of main products/ services	N.A.
6. Quantity and value of main products/ services sold in last financial year	Total Revenue FY 21-22 – Rs 2041.58 Lakh (Latest data not provided by Suspended Board of Directors)
7. Number of employees/ workmen	0 as on Insolvency Commencement Date
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Can be obtained by sending an Email to B Akhila at cirp.madesh@gmail.com or through Speed Post/Courier addressed to Ms. B Akhila at 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending an Email to B Akhila at cirp.madesh@gmail.com or through Speed Post/Courier addressed to Ms. B Akhila at 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049
10. Last date for receipt of expression of interest	31-07-2026
11. Date of issue of provisional list of prospective resolution applicants	10-08-2026
12. Last date for submission of objections to provisional list	15-08-2026
13. Date of issue of final list of prospective resolution applicants	25-08-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-08-2026
15. Last date for submission of resolution plans	29-09-2026
16. Process email id to submit Expression of Interest	cirp.madesh@gmail.com
17. Details of the corporate debtor's registration status as MSME.	Details Not provided by Suspended Board of Directors
-sd- B Akhila Resolution Professional Madesh Human Resources Private Limited Regn No: IBB/PA-002/IP-N01259/2023-2024/14315 Address: 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka - 560049 AFA:AA2/14315/02/311226/204058 Valid Upto 31-12-2026 Date: 24.07.2026 Place: Bangalore	



WONDER HOME FINANCE LTD.

WONDER Corp. Office: 620, 6th Floor, North Block, World Trade Park, Malviya Nagar, JLN Road, Jaipur- 302017, TEL: 0141 - 4750000

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the Loan Account Became NPA therefore the Authorised Officer (AO) Under section 13 (2) of Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act 2002 had issued 60 day demand notice to the borrower as given in the table. According to the Notice if the Borrower does not deposit the amount within 60 days, the amount will be recovered from Auction of the security as given below. As the demand Notice send to the borrower/guarantor has not been served, copy of demand notice has also been affixed on the secured assets as given below. Therefore you the borrower is informed to deposit the loan amount along with future interest and recovery expense within 60 days, otherwise under the provisions of section 13(4) and 14 of the said Act, the AO is free to take possession of the Security as given below.

Name of the Borrower/ Co-Borrower / Mortgagor / Guarantor / Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged Property
(Loan A/c No.) LN31133HE25-26036712, Sh. R. Sekar S/O Late Sh. Rajamanickam (Applicant & Mortgagor), Smt. Suguna S (Co-Applicant),	20-07-2026 Rs. 9,35,382/- Rupees Nine Lakh Thirty Five Thousand Three Hundred Eighty Two As On 13-07-2026	All That Part And Parcel Of The Property Of Sh. R. Sekar S/O Late Sh. Rajamanickam Situated At S. No. 275/10, Door No 732, Neikuppall South Village, Lakudai Taluk & Sro. Arivarul Rd, Trichy District, Tamilnadu- 621111 Admeasuring About 2411.14 Sq. Ft. Admeasuring About 2411.14 Sq. Feet

Date: 23.07.2026 Place: Trichy, Tamil Nadu Authorised Officer Wonder Home Finance Ltd.



Asset Reconstruction Company (India) Ltd.

REGISTERED OFFICE: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (W) Mumbai- 400028. Tel: 022-66581300 www.arcil.co.in CIN-U65999MH2002PLC134884. Website: www.arcil.co.in

DEMAND NOTICE

Whereas the Authorized Officer of Asset Reconstruction Company (India) Limited hereinafter referred to as "Arcil" is a Securitisation and Reconstruction company incorporated under the companies Act, 1956 and registered with the Reserve Bank of India under section 3 of Securitisation and Reconstruction of Financial assets and Enforcement of security Interest Act, 2002 (hereinafter referred to as "the Act") and whereas the Borrower/Co-Borrower as Mentioned of the below chart obtained loans from **Vistear Financial Services Private Limited**, and whereas Arcil has acquired the financial assets relating to the loan accounts mentioned to the below chart and whereas Arcil, being the secured creditor under the Act and in exercise of powers conferred under section 13(2) of the said Act read with Rule 2 of the security interest (Enforcement) Rules 2002, issued demand notice calling upon the Borrower/ Co-Borrowers as to repay the amount mentioned in the notices with further interest thereon within 60 days from the date of notice, but the notices could not be served upon some of them for various reasons.

Account No.	Name of the Borrowers and Co-Borrowers	Total Loan Outstanding (in INR) / as on	Demand Notice Date
0153SBML0 2296	Dharmaraja M	Rs.1014221.39/- 12/05/2026	11/07/2026

Description Of Secured Assets: (1) All That Piece And Parcel Of Vacant Land Owned By Dharmaraja M, Bearing Door No. 06 And Survey No. 937/3, Situated In Ayan Kollankondan Village, Krishnapuram Panchayat, 6th Ward, Rajapalayam Taluk, District Virudhunagar, State Not Stated, Admeasuring 1.818 Cents (793 Sq. Ft. / 73.671 Sq. Metres), With Measurements Of 30.50 Feet East-west On Both Sides, 26.25 Feet South-north On The Upper Side, And 25.75 Feet South-north On The Lower Side, Registered In The Virudhunagar Registration District, Rajapalayam Sub Registration District. North: Vacant Land Belonging To Krishnapuram Panchayat South: East-west Private Pathway 5 Feet Wide, Belonging To This Property And To Mr. Ma. Marimuthu, The 3rd Person Among Us East: Vacant Land Being Conveyed By 1st And 2nd Persons Among Us To 3rd Person Marimuthu On This Date West: Vacant Land Belonging To K. Kamaraj (2) All That Piece And Parcel Of Vacant Land Bearing Survey No. 937/3, Situated In Ayan Kollankondan Village, Krishnapuram Panchayat, 6th Ward, Rajapalayam Taluk, District Virudhunagar - Measuring An Extent Of 0.708 Cents (308.75 Sq. Ft. / 28.683 Sq. Metres), With Measurements Of East-West On Both Sides 5 Feet And South-north On Both Sides 61.75 Feet, Including Undivided Half Share In The Total Property, Registered In Virudhunagar Registration District, Rajapalayam Sub Registration District. North: Vacant Land Of Item 01 Herein South: Vacant Land Of R. Radhakrishnan, Teacher East: Panchayat South-north Canal West: Vacant Land Of K. Kamaraj

0153SBML0 2554	Ebanesar K Sakunthala E	Rs.1195811.32/- 12/05/2026	14/07/2026
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Description Of Secured Assets: All That Piece And Parcel Of Property Owned By Sakunthala E, Admeasuring 1198.34 Sq. Ft., Bearing D No. 0/45/1, Old No. 52, New No. 205, Situated At Kuruvikulam, Sathirappatti, Kalugumalai, Taluk Sankarankovil, District Virudhunagar, State Tamil Nadu - 627719. North: CSI School Property South: Simson, Gnanadurai Property East: South North Street West: Amalai Property

0153SBML0 2570	Eswaran Sellaiya Packialakshmi E	Rs.1410210.45/- 12/05/2026	06/07/2026
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Description Of Secured Assets: All that piece and parcel of a house/plot property owned by E. Packialakshmi, comprising a plot land of 77.5 sq. metres (0.19 cents) including a 20 sq. m. house, measuring East-West on the North side 3.9 metres, East-West on the South side 5.2 metres, South-North on the West side 17.5 metres, South-North on the East side 17 metres, bearing T.S. No. 21/1, R.S. No. 319/34 & 35, Door No. 196, Assessment No. 127/4318, New Assessment No. 127/003/01151, situated at Keela Avarampatti Bharathiyar Street, Rajapalayam Village, Rajapalayam Town, T.S. Ward B, Block No. 17, Rajapalayam Taluk, District Virudhunagar, State Tamil Nadu - 626117 North: Municipal East-West Street South: N.A.P. Krishnamoorthy Raja Compound Wall East: Kandasamy Kumar Mr. Kaliyara's house West: Ayyanar Karuppan Pattinetai Padayan's house and common wall

0153SBML0 2668	Muthu K Vijayarani G	Rs.1374317.85/- 12/05/2026	06/07/2026
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Description Of Secured Assets: All that piece and parcel of the property bearing Door No. New No.1900/37, situated at Kansapuram Vathairuruppu, Rajapalayam Taluk, District Rajapalayam, State TN - 626133, held by MUTHU K. North: Avudaiyachi Property South: Muthu Property East: Muthu Passage West: Common Lane

0154SBML0 1142	P Vellaichamy Periyasamy Palanisamy Bhavani Periyasamy	Rs.2033639.89/- 12/05/2026	11/07/2026
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Description Of Secured Assets: All That Piece And Parcel Of A House Bearing Old Door No. 1a, New Door No. 3, Survey Number 351, Situated At S.p.s. Periasamy Nadar Street, Muthuramanpatti Village, Virudhunagar Taluk, District Virudhunagar, Measuring An Extent Of 721 7/8 Sq.ft., With Measurements As Follows: East To West On The North Side 26.25 Feet, East To West On The South Side 26.25 Feet, South To North On The East Side 27.5 Feet, And South To North On The West Side 27.5 Feet, Comprised Within Ward No. 17, Registered Under The Sub-registration District Of Virudhunagar Joint I. 626 001 North: T.S. No.351 Chandramandir Property, Common Wall South: T.S. No.354 S.p.s Periasamy Nadar Street East: T.S. No.350 Chandra Property, Common Wall West: T.S. No.352 Muthaiya Nadar Property, Common Wall

0154SBML0 1154	Paramasivam Arumugam Dhanalakshmi Paramasivam	Rs.988742.44/- 12/05/2026	11/07/2026
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Description Of Secured Assets: All That Piece And Parcel Of Property Situated At Mallanginar Road, Rosalipatti Village, Rosalipatti Panchayat, Virudhunagar Taluk, District Virudhunagar, State Tamil Nadu - 626001, Owned By Paramasivam Arumugam, Bearing Survey No. 4/1, Punjai Survey No. 4/1, Patta No. 121, Plot No. 03, Admeasuring 713.53 Sq. Ft., With Measurements As Follows: East To West On The Northern Side 22.125 Feet, East To West On The Southern Side 22.125 Feet, North To South On The Eastern Side 31.50 Feet, And North To South On The Western Side 33 Feet, With 8 Feet For Road On The Southern Side, Situated Within The Virudhunagar Registration District, Virudhunagar Joint I Sub-registration District, In Rosalipatti Survey Ward, Virudhunagar Taluk, North: Survey No.3/1 Property South: Passage East: Veyilumuthu Property West: R. Mariyappan Property

0154SBML0 1387	M Ramalakshmi	Rs.500153.18/- 12/05/2026	11/07/2026
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Description Of Secured Assets: (1) All That Piece And Parcel Of A House And Plot owned by Mahalingam B. Bearing Survey Number 16/2a, Plot No. 50, House No. 1/4190, Situated At Rosalipatti Village, Taluk Virudhunagar, District Virudhunagar, State Tamil Nadu-626001, Admeasuring 357 Sq.ft., With Measurements Of 21 Ft East To West On Both Sides And 17 Ft South To North On Both Sides, Registered Under Sub-registration District: Virudhunagar Joint I. North: Ramar, Mani Property South: Road East: Manikandan, Mahalingam, Saravanan Property West: Plot No. 51 (2) All That Piece And Parcel owned by Mahalingam B. Of An Undivided Share Of Common Passage (1/3 Undivided Share Of Common Passage) Situated At Rosalipatti Village, Taluk/tehsil Virudhunagar, District Virudhunagar, State Tamil Nadu-626001, Bearing Survey Number 16/2a, Plot No. 50, Admeasuring 204 Sq.ft. In Total (being 1/3 Undivided Share), With Measurements Of 4 Ft East To West On Both Sides And 51 Ft South To North On Both Sides, Registered Under Sub-registration District Virudhunagar Joint I. North: Ramar, Mani Property South: Road East: Manikandan, Mahalingam, Saravanan Property West: Plot No. 51

0154SBML0 1549	Vignesh M	Rs.996460.51/- 12/05/2026	11/07/2026
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Description Of Secured Assets: (1) All That Piece And Parcel Of A House Bearing House No. 6/775, Situated On Plot No. 8 Part, Survey No. Old No. 54/1, New No. 54/1A1, 54/1A9, Admeasuring 587.375 Sq.ft., Located At Chinnaamoppatti Village, District Virudhunagar, State Tamil Nadu-626001, Registered Under Sub-registration District: Virudhunagar Joint I. North: Schedule 2 Property South: Subramanian, Selvi Property (plot No. 7) East: Common Passage West: Karupasamy Property, Common Wall (2) All That Piece And Parcel Of The Property Bearing Plot No. 8 Part, Survey No. Old No. 54/1, New No. 54/1A1 And 54/1A9, Situated At Chinnaamoppatti Village, District Virudhunagar, State Tamil Nadu-626001, Admeasuring 1/3 Uds In 250.5/8 Sq.ft., Registered Under Sub-registration District: Virudhunagar Joint I. North: Ponnuthal Property (plot No.9) South: Vignesh, Karupasamy, Marikani Property East: Common Passage West: Sangaiya, Sudarraj Property

0165SBML0 1450	P. Mariselvam M. Surya Deepa	Rs.1018626.01/- 12/05/2026	11/07/2026
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Description Of Secured Assets: All That Piece And Parcel Of Land, Roc Building, And Madras Terraced Building Owned By Mariselvam P, Bearing Natham Survey No. 160/1a, Natham Resurvey No. 160/10, And Door No. 3/17a, Situated At Anaikutattam Village, Taluk Thiruthangal, District Virudhunagar, State Tamil Nadu - 626130, Admeasuring 1485 Sq. Feet (137.96 Sq. Ft) With Measurements Of 35 Feet On The North Side, 33 Feet On The South Side, 45 Feet On The West Side, And 45 Feet On The East Side, Forming Part Of Panchayat Board Anaikutattam, Panchayat Union Sivakasi, And Registered Within The Registration Sub-district Of Thiruthangal. North: Pandi House South: East West Street. East: Solaimuthu House. West: Murugan House

SD/-, Authorised Officer
Asset Reconstruction Company (India) Limited
(Trustee of Arcil - Trust -2026 - 033)

Place: Virudhunagar, Tamil Nadu
Date: 24-07-2026

Form INC-26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of Registered Office of the Company from one State to another

Before the Central Government (Regional Director, Southern Region, Chennai)

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Centurions Housing & Constructions Private Limited (CIN: U70101TN2000PTCC045241) having its Registered Office at No.33 and 35 (Plot No.23 & 24), South Beach Enclave MRC Nagar, Raja Annamalai Puram, Chennai 600028, Tamil Nadu, India.

Petitioner

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on Saturday, June 20, 2026 to enable the Company to change its Registered office from the "State of Tamil Nadu" within the jurisdiction of the Registrar of Companies, Chennai to the "State of Karnataka" within the jurisdiction of the Registrar of Companies, Bangalore

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Southern Region at the address, 5th Floor, Shastri Bhawan 26 Haddows Road Chennai - 600006, Tamil Nadu, within fourteen days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below.

Registered Office: No.33 and 35 (Plot No.23 & 24), South Beach Enclave MRC Nagar, Raja Annamalai Puram, Chennai, 600028, Tamil Nadu, India.

For and on behalf of the Applicant
Centurions Housing & Constructions
Date : 23/07/2026 Private Limited
Place: Bengaluru Sd/-
Niraj Kumar Gautam
Director (DIN: 07868503)
Address: 130/2, Ulsoor Road, Bengaluru - 560042

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR MADESH HUMAN RESOURCES PRIVATE LIMITED OPERATING IN MANPOWER SUPPLY INDUSTRY AT CHENNAI, TAMIL NADU (Under sub-regulation (1) of regulation 38A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN LLP	MADESH HUMAN RESOURCES PRIVATE LIMITED (CIN: U74999TN2012PTC087585) (PAN: AAICM3218M)
2. Address of the Registered Office	Flat no. 12, 3rd Street, Hudco Nagar, Katpazhakkam, Chennai, Tamil Nadu, India, 600056.
3. URL of website	N/A
4. Details of place where majority of fixed assets are located	No Tangible assets as confirmed by the Suspended Board of Directors
5. Installed capacity of main products/ services	N/A
6. Quantity and value of main products/ services sold in last financial year	Total Revenue FY 21-22 - Rs.2041.58 Lakh (Latest data not provided by Suspended Board of Directors)
7. Number of employees/ workmen	0 as on Insolvency Commencement Date
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Can be obtained by sending an Email to B A Khilja at ciip.madesh@gmail.com or through Speed Post/Courier addressed to Ms. B A Khilja at 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palaya Main Road, Bharathali, Bangalore, Karnataka-560049
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending an Email to B A Khilja at ciip.madesh@gmail.com or through Speed Post/Courier addressed to Ms. B A Khilja at 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palaya Main Road, Bharathali, Bangalore, Karnataka-560049
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12. Last date for submission of objections to provisional list	15-08-2026
13. Date of issue of final list of prospective resolution applicants	25-08-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30-08-2026
15. Last date for submission of resolution plans	29-09-2026
16. Process email id to submit Expression of interest	ciip.madesh@gmail.com
17. Details of the corporate debtor's registration status as MSME	Details Not provided by Suspended Board of Directors

Address: 1st Floor, No. 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palaya Main Road, Bharathali, Bangalore, Karnataka-560049
AFAA2/14315/02/21226/204058
Valid Upto 31-12-2026

Date: 24.07.2026
Place: Bangalore

Omkara Assets Reconstruction Private Limited

Corporate Office: Kohinoor Square, 47th Floor, N.C. Kalkar Marg, R. G. Gadkari Chowk, Dadar West, Mumbai - 400028

[Appendix - IV(A)] [See proviso to rule 8 (6) and rule 9 (1)]
SALE NOTICE FOR SALE OF IMMOVABLE

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditors (the financial possession of which has been taken by the Authorised Officer (AO) of Secured Assets Sanitization Fund (SASF), Further, SASF vide Assignment Agreement dated 31-08-2024 has assigned the debt of Adept Green Agro Industries Limited (previously known as M/s. Colix Beverages Limited) (Borrower) to Omkara Assets Reconstruction Pvt Ltd (OARPL) (acting in its capacity as trustee of Omkara PS 13/2024-25 Trust) (OARPL). OARPL is a Company incorporated under the Companies Act, 1956 and registered with Reserve Bank of India as an Asset Reconstruction Company and having its registered office at 9, M.P. Nagar, 1st Street, Maru Nagar, 4th Floor, N.C. Kalkar Marg, R.G. Gadkari Chowk, Dadar (West), Mumbai - 400028. Pursuant to the Assignment Agreement, OARPL has acquired entire outstanding debts along with the underlying securities against above said Borrower from SASF and is entitled to recover the dues and enforce the securities.

The Secured Assets will be sold by OARPL on behalf of all the lenders in exercise of rights and powers under the provisions of sections 13(2) and (4) of SARFAESI Act, on "As is where is", "As is what is", "Whatever there is" and "Without recourse Basis" along with all the known and unknown encumbrances on 12-08-2026 at 11.00 am to 1.00 pm for recovery of amounts dues of SASF (now OARPL) Rs. 88,69,92,104/- (Rupees Eighty-eight crore sixty-nine lakh ninety thousand one hundred four only) as on 30-06-2026 plus interest thereon and dues of other secured lender viz. Edelweiss Assets Reconstruction Company Ltd., and UTI Assets Management Company Pvt. Ltd. from Adept Green Agro Industries Limited (previously known as M/s. Colix Beverages Limited) (Borrower) and Shri. Dinesh Dalmia (Personal Guarantor), M/s Ganapati Combines Ltd. (In Lign) and M/s Ganapati Commerce Ltd. (In Lign) (Corporate Guarantors).

The Reserve Price and the earnest money deposit has been mentioned below in respective column. The description of Borrowers and mortgagors with description of the immovable property along with known encumbrances (if any) are as mentioned as under:-

Mortgagor	Area	Inspection Date & Time	Reserve Price (Rs.)	EMD (Rs.)	Bid Increment Amount (Rs.)
Adept Green Agro Industries Limited	19.32	07-08-2026 12 pm to 1 pm	9,20,00,000/-	92,00,000/-	10,00,000/-

Date of E-Auction & Time: 12-08-2026 from 11 am to 1 pm
Last date and time for submission of bid Document and Proof of EMD: 11-08-2026 by 5:00 pm

Known Liabilities: The SIPCOT dues towards maintenance fee/ electricity/ water charges etc., till December 5, 2024 aggregates to Rs. 53,59,983/-

*Please note that, since it is a leasehold land, there will be applicability of GST at the time of transfer of the lease.

For detailed terms and conditions of the sale please refer to the link provided in secured creditor website i.e. <http://www.bankauction.com> or contact service provider M/s. C1 India Pvt. Ltd, Tel. Helpline: +91-7291981124/25/26, Helpline E-mail id: support@bankauctions.com, Mr. Bhavik Pandya, Mobile : 8866682937 E mail - maharashtra@c1india.com and for any property related query contact the Authorised Officer, Vishal Bodha, Mobile: +91 8082488907, E-mail: vishal.bodha@omkaraarc.com or contact Kartikay Vyas, Mobile: 7300201136, Email: kartikay.vyas@omkaraarc.com

STATUTORY NOTICE FOR SALE UNDER RULE 8(6) AND RULE 9(1), OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

This notice is also a mandatory Notice of not less than 15 (Fifteen) days to the Borrower(s) of the above loan account under rule 8(6) and rule 9(1) of Security Interest (Enforcement) Rule, 2002 and provisions of The Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, informing them about holding of auction/sale through e-auction on the above referred date and time with the advice to redeem the assets if so desired by them, by paying the outstanding dues as mentioned hereon along with interest, cost & expenses as per the provisions of 13 (8) of SARFAESI Act 2002. In case of default in payment, the property shall at the discretion of the Authorized Officer/Secured Creditor be sold through any of the modes as prescribed under Rule 8(5) of Security Interest (Enforcement) Rule, 2002.

Sd/-
Vishal Bodha - Chief Manager
Authorized Officer
Omkara Assets Reconstruction Pvt Ltd.

Date: 23-07-2026
Place: Tamil Nadu

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 166 Equity shares of FV Rs. 5/- (Rupees Five only) each with Folio No. 101296 of TVS Holdings Limited, having its registered office at Chaitanya, No. 12, Khader Nawaz Khan Road, Nungambakkam, Chennai, Tamil Nadu, 600034, registered in the name of IRFAAN SAYED/ NAHEED SAYED/ AYESHA SAYED have been lost. NAHEED SAMUDDIN SAYED has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Name of the Company	Folio No.	No. and Face Value of securities held	Certificate No	Distinctive Nos From - To
TVS HOLDING LIMITED	0101296	166 Shares of Face Value 5/-	1135	87922 TO 88087

Date: 24-07-2026, Place : Chennai
NAHEED SAMUDDIN SAYED



TAMILNADU STATE TRANSPORT CORPORATION (MDU) LTD

Bye Pass Road, Madurai-625016, Phone: 0452 - 2380112

E-TENDER NOTICE

E-Tenders are invited from qualified firms through e procurement portal <http://tenders.gov.in> for the following items as detailed below:

TS NO	DESCRIPTION	EMD IN Rs	TENDER FORMS DOWLOADING PERIOD FROM	LAST DATE & TIME FOR UPLOADING TENDERS	TECHNICAL BID OPENING DATE & TIME
01.	Supply of Meals at Branches of Madurai region Supply of Meals at Branches of Viruthunagar region	Rs.5000/- (Per Branch)	25.07.2026 to 24.08.2026, 03.00 PM	24.08.2026, 03.00 PM	25.08.2026, 03.00 PM

The entire process of tender shall done by the portal <http://tenders.gov.in>. Modification (if any) in tender terms & conditions and the critical dates will be uploaded only in the website. For further details, the bidders are requested to go through the above website periodically.

Related tenders will be summarily rejected. The management reserves the right to reject any one or all tenders without any reason thereof.

DIPR / 2355 / Tender / 2026
MANAGING DIRECTOR

PUBLIC ANNOUNCEMENT

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE SME PLATFORM OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").



WISCON INDUSTRIES LIMITED

Our Company was incorporated on September 16, 2022 as "Wiscon Industries Limited", a public limited company under the Companies Act, 2013 pursuant to a certificate of incorporation dated September 16, 2022 issued by Registrar of Companies, Central Registration Centre. Subsequently the Objects of our company were changed vide Board Resolutions dated May 08, 2026 and Special Resolution passed by Shareholders at the Extra Ordinary General Meeting of our company held on May 18, 2026. The fresh Certificate of Registration of the Special Resolution Confirming Alteration of Object Clause was issued pursuant to special Resolution together with the copy of the Memorandum of Association as altered has this day been registered on June 3, 2026 by Registrar of Companies, Delhi. Subsequently corporate identification number of our Company was changed from U32109DL2022PLC404671 to U46522DL2022PLC404671. For further details on Incorporation and Registered Office of our Company, see "History and Certain Corporate Matters" beginning on page 217 of the Draft Red Herring Prospectus.

Registered Office: C-64, DDA Shed, Okhla Ind Area PH 1, South Delhi, New Delhi, Delhi -110020, India.
Tel: + 91 9315848377 | **Contact Person:** Ms. Surbhi Arora, Company Secretary and Compliance Officer.
E-mail: investor.relations@wiscon.in | **Website:** <https://wiscon.in/> | **Corporate Identity Number:** U46522DL2022PLC404671

THE PROMOTER OF OUR COMPANY IS MR. SIDHANT DALMIA

INITIAL PUBLIC OFFER OF UPTO 53,92,200 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH (THE "EQUITY SHARES") OF WISCON INDUSTRIES LIMITED ("OUR COMPANY" OR "WISCON" OR "THE ISSUER") AT AN OFFER PRICE OF ₹ [●] PER EQUITY SHARE FOR CASH, AGGREGATING UP TO ₹ [●] LAKHS COMPRISING OF FRESH ISSUE OF UP TO 43,14,000 EQUITY SHARES AGGREGATING TO ₹ [●] LAKHS ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 10,78,200 EQUITY SHARES BY MR. SIDHANT DALMIA ("SELLING SHAREHOLDER") AGGREGATING TO ₹ [●] LAKHS ("OFFER FOR SALE") ("PUBLIC OFFER"). THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10/- EACH, AT AN OFFER PRICE OF ₹ [●] PER EQUITY SHARE FOR CASH, AGGREGATING ₹ [●] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC OFFER LESS MARKET MAKER RESERVATION PORTION I.E. NET OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10/- EACH, AT AN OFFER PRICE OF ₹ [●] PER EQUITY SHARE FOR CASH, AGGREGATING UPTO ₹ [●] LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET OFFER". THE PUBLIC OFFER AND NET OFFER WILL CONSTITUTE [●] AND [●] RESPECTIVELY OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 229 of the SEBI ICDR Regulations and in compliance with Regulation 253 (1) and 253 (2) of the SEBI ICDR Regulations 2018 and as amended, wherein not more than 50.00% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company and selling shareholder in consultation with the BRLM may allocate up to 60.00% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). 40% of the Anchor Investor Portion shall be reserved in the following manner: (i) 33.33% shall be available for allocation to domestic Mutual Funds and (ii) 66.67% shall be available for allocation to life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies, and pension funds at or above the Anchor Investor Allocation Price. In the event of under-subscription under (ii) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the remaining QIB Portion (other than the Anchor Investor Portion) ("Net QIB Portion"). Further, 5.00% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, other than Anchor Investors, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5.00% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, the SEBI ICDR Regulations, 2018 and amendments thereto states that not less than 35% of the Net Offer shall be available for allocation to Individual Investors who applies for minimum application size. Not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors of which one-third of the Non-Institutional Portion will be available for allocation to Bidders with an application size of more than two lots and up to such lots as equivalent to not more than ₹10.00 Lakhs and two-thirds of the Non-Institutional Portion will be available for allocation to Bidders with an application size of more than ₹10.00 Lakhs and under-subscription in either of these two sub-categories of Non-Institutional Portion may be allocated to Bidders in the other sub-category of Non-Institutional Portion. Subject to the availability of shares in non-institutional investors' category, the allotment to each Non-Institutional Investors shall not be less than the minimum application size in Non-Institutional Category and the remaining available Equity Shares, if any, shall be allocated on a proportionate basis in accordance with the conditions specified in this regard in Schedule XIII of the SEBI (ICDR) Regulations, 2018 and as amended. All Potential Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, please refer to the chapter titled "Offer Procedure" on page 403 of the Draft Red Herring Prospectus.

This public announcement is made in compliance with Regulation 247(2) of SEBI (ICDR) Regulations, 2018, the DRHP filed with the SME Platform of BSE Limited (BSE SME) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it along with draft abridged prospectus on the website of the BSE at www.bseindia.com, and the website of the Company at <https://wiscon.in/>, and at the website of BRLM i.e. Smart Horizon Capital Advisors Private Limited at www.shcapl.com. Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and /or the BRLM at their respective addresses mentioned below. All comments must be received by BSE SME and/or our Company and/or BRLM in relation to the offer on or before 5 p.m. on the 21st day from the aforesaid date of filing the DRHP with BSE SME.

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the offer unless they can afford to take the risk of losing their investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 23 of the Draft Red Herring Prospectus. Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the Draft Red Herring Prospectus has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the



**‘விபத்தில்லா தமிழ்நாடு’ நோக்கி
முன்னாள் உயரதிகாரிகள் புதிய முயற்சி**

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Counsel for Plaintiff
